### [Shri Y. B. Chavan]

- 4. Tax was realised by attachment and/or sale of movable/immovable properties as under:
  - (i) Movable properties .. Rs. 11.81 crores,
  - (ii) Immovable properties .. Rs. 1.50 crores.
- 5. Receivers were appointed in 11 cases.
- 6. Amount collected as a result of appointment of receivers Rs. 8,43,000.
- 7. Show-cause notices issued for detention of defaulters in Civil Jail in 2643 cases.
  - 8. Persons detained in Civil Jail 33.
- 9. Amount collected as a result of issue of show-cause notices and detention in Civil Jail Rs. 19.00 lakhs.

While giving you this information I may tell you that the number of cases is decreasing. The total amount in absolute terms is decreasing. And whatever even the coarse steps, if I may put it that way, are being taken. Therefore, it cannot be said that we are not determined to check this problem in a more resolute manner which we are making.

Sir, it is very difficult to deal with every point that has been raised in the course of the debate. But I have tried to deal with the major planks of criticism and the major direction in which we are trying to deal with them. Sir, I have done.

# THE PUBLIC WAKFS (EXTENSION OF LIMITATION) (DELHI AMEND-MENT) BILL, 1973.

MR. DEPUTY CHAIRMAN: Now we take up the Public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1973.

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): Sir, on behalf of Shri Fakhruddin Ali Ahmed, I beg to move:

That the following amendments made by the Lok Sabha in the Public Wakfs (Extension of Limitation) (Delhi Amendment) Bill, 1973, betaken into consideration, namely:—

### Enacting formula

1. "That at page 1, line 1, for 'Twenty-fourth' substitute 'Twenty-fifth'".

#### Clause 1

2. "That at page 1, line 4, for '1973' substitute '1974'".

The question was put and the motion was adopted.

## SHRI F. H. MOHSIN: Sir, I move:

"That the amendments made by the Lok Sabha in the Bill be agreed to."

The question was put and the motion was adopted.

# STATEMENT BY MINISTER RE. JUNIOR DOCTORS' STRIKE IN DELHI HOSPITALS

MR. DEPUTY CHAIRMAN: The Minister of Health will make a statement.

THE MINISTER OF HEALTH AND FAMILY PLANNING (DR. KARAN SINGH): Mr. Deputy Chairman, Sir, In deference to the views expressed by Hon'ble Members from all sides of the House, and following a request that I received for a meeting from the Junior Doctors, discussions were resumed on 6th March These discussions, which I conducted personally, were protracted and covered several days, but were held in an atmosphere of cordiality and a